## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 148/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

Name of the Company:

Asis Logistic Ltd.

V/s.

State Bank of India & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptov

Code

S.NO. NAME (CAPITAL LETTERS)		DESIGNATION	REPRESENTATION	SIGNATURE
1.	MARKENDRA P. PARMAR	Advocate	Applicant/c.D.	Harris
2.	ANIP A GANDHI	Alvocorte	Rospo, ¿Deng ba	me) Ari Mos
3	4 R R Walt	Adroad	Leop wel SB1	

## **ORDER**

Learned Advocate Mr. Mahendra Parmar present for Financial Creditor/Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent (Dena Bank). Learned Advocate Mr. Uday Bhatt present for Respondent (SBI).

Learned Advocate Mr. Uday Bhatt filed Vakalatnama for Respondent (SBI).

Objections filed by Respondent (Dena Bank).

Heard arguments of Learned Counsel for petitioner and Learned Counsel for Respondents.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 30th day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL